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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

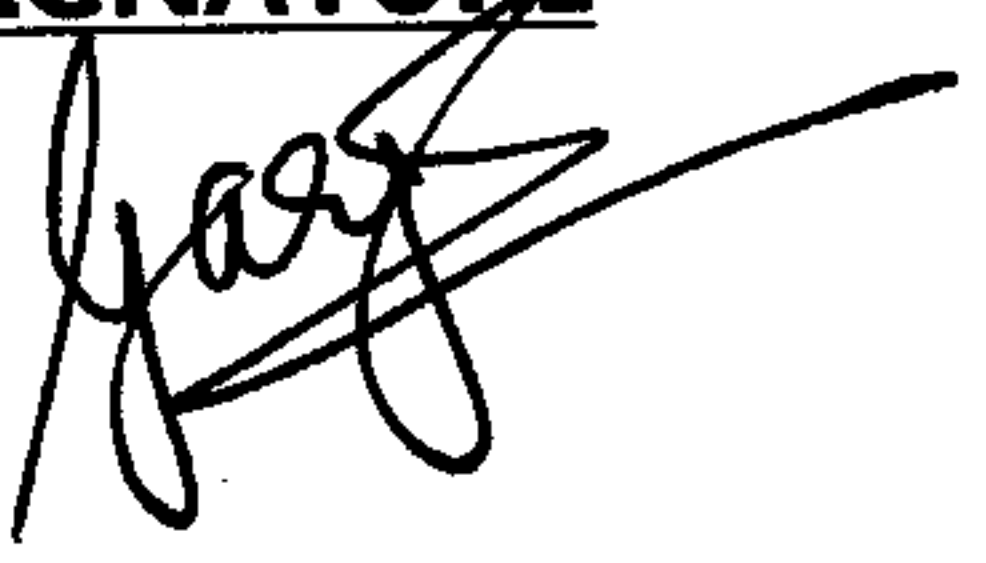
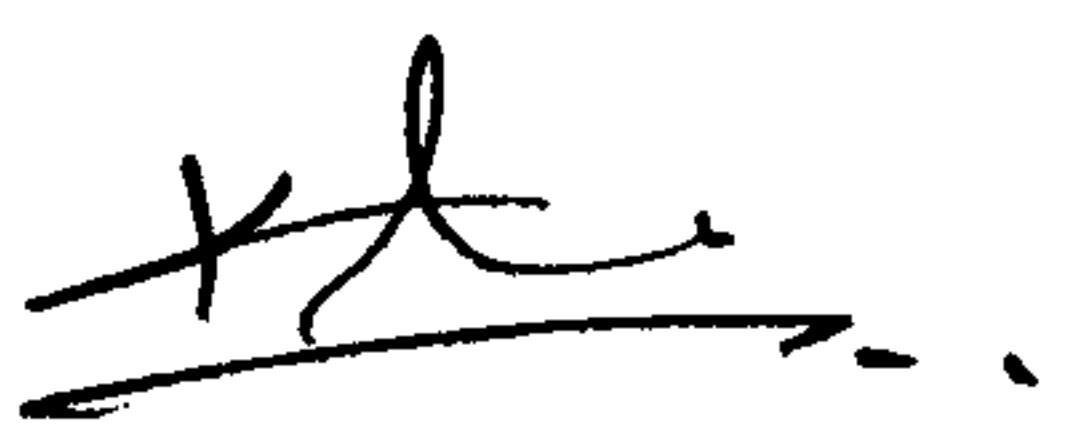
C.P. No. 45/14(1)/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2018**

Name of the Company: Havmor Ice Cream Ltd.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	GARGI R.VYAS	ADVOCATE		
2.	KSHITIJ AMIN	Advocate Contract Govt. Standing Counsel.	Respondent	

**ORDER**

Learned counsel for the respondent mention the seeking case for adjournment in the matter for which the petitioner counsel is having no objection. The matter is adjourned to 12<sup>th</sup> July, 2018.

List the matter on 12.07.2018.

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL

Dated this the 31<sup>st</sup> day of May, 2018.